

**CRC No. 12/18
New CC No. 20/2019
ECIR/KLZO/10/2015
Directorate of Enforcement Vs. M/s Pawanjay Steel & Power Ltd and Ors.
U/s. 3 & 4 PMLA, 2002**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO D.D. Sh. Sujit Sadhak**

IO stated that investigation in the matter is still being carried out and he sought some time for completing the same.

Case is now adjourned to 26.09.2020 for awaiting report of further investigation.


A scanned signed copy of this order is being sent to Sh. Surender


BHARAT PARASIYAR
Special Judge (PC ACT) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608,
Rouse Avenue Court
New Delhi
29.06.2020
Rouse Avenue Court Complex
New Delhi

CRC No. 22/19 (Old CRC No. 24/18)

ECIR/RPSZO/01/2015

Directorate of Enforcement Vs.

M/s Vandana Vidhyut Ltd & Ors

**U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002
for offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, **Ld. Special PP Sh. N.K.**


Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO AD Kumar Anshuman.

Certain queries/clarifications have already been sought by this Court and in this regard some more time has been sought on behalf of prosecution.

Accordingly, case is now adjourned to 17.10.2020 for clarifications.


A scanned signed copy of this order is being sent to Sh. Surender


29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

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The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI) Court No. 608
Rouse Avenue Court
New Delhi Court Complex
New Delhi
29.06.2020

CRC No. 14/2019 (Old CRC No. 22/18)
ECIR/05/DLZO/2014

Directorate of Enforcement Vs.

M/s Pushp Steel and Mining Pvt Ltd & Ors

U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002
for offence u/s 3,4 of Prevention of Money Laundering Act, 2002

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K.

Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO AD S.K. Sinha.

It has been submitted by the IO that further investigation in the matter is still pending.


29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A query has been raised by the Court that when the accused persons have already been acquitted for the scheduled offence in the separate trial conducted, so in what circumstances the proceedings under PMLA can still subsist.

Ld. Counsel Sh. N K Matta submitted that by the next date of hearing he will discuss the said issue with the senior officers of ED and will revert back with the stand of the Investigating Agency. Sometime has been thus sought to address arguments on the aforesaid aspect.

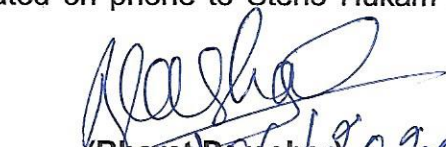
It has been however submitted that some further investigation in the matter is also pending.

Heard. In view of the submissions made, case is now adjourned to 19.09.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADDC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
Special Judge, (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi
29.06.2020

**CRC No. 16/19 (Old CRC No. 02/19)
ECIR/05/NGPSZO/2013 dated 26.12.2013
ED Vs. M/s JAS Infrastructure Capital Pvt Ltd & Ors
U/s 3 and 4 PMLA, 2002.**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K.

Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

Deputy Director Sh. Sanjay Bangartale.

Certain queries/clarifications have already been sought by this Court and in this regard some more time has been sought on behalf of prosecution.


Accordingly, case is now adjourned to 17.10.2020 for clarifications.

Parashar
29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
29.06.2020

(Faint blue stamp: Special Judge (PC Act) CBI Court No. 608 Rouse Avenue Court Complex New Delhi)

CRC No. 11/2019 (Old CRC No. 09/18)

ECIR /NGPSZO/02/2014

Directorate of Enforcement Vs. M/s Central Collieries Co. Ltd. & Ors.

U/s. 190 of Cr.PC. R/w Section 45 of Prevention of Money Laundering Act (PMLA), 2002 for offence u/s 3,4 of PMLA, 2002

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.


The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No:1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.
DD Sh. Sanjay Bangartale for IO Anil Chandra Verma.**

IO Sh. Sanjay Bangartale stated that investigation in the matter is still being carried out and has sought some time for completing the same.

Case is now adjourned to 26.09.2020 for awaiting report of further investigation.


29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar) Special Judge, (PC Act) CBI
(CBI) Court No. 608 Floor,
Rouse Avenue Court Complex
New Delhi New Delhi
29.06.2020

CRC No. 12/2019 (Old CRC No. 14/18)

CNR NO. DLND01-007363-2018

ECIR/03/CDZO/2014

Directorate of Enforcement Vs. M/s Prakash Industries Ltd & Ors.

U/s. 3 & 4 PMLA, 2002

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO AD Sh. Santokh Singh.

IO states that supplementary complaint in the matter is to be filed but he is still waiting for the CBI to complete the investigation in the scheduled offence.

Accordingly, as prayed, case is now adjourned to 26.09.2020 for consideration.


A scanned signed copy of this order is being sent to Sh. Surender


29/06/2020
BHARAT PRAKASH
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex,
New Delhi

Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI) Court No. 608
Rouse Avenue Court
New Delhi No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi
29.06.2020

**CRC No. 17/2019 (Old CRC No. 15/18); ECIR/10/JPZO/2013
Directorate of Enforcement Vs. M/s Kamal Sponge Steel & Power Limited
(M/s KSSPL) and Ors.
U/s. 3 & 4 PMLA, 2002**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO AD S.K. Verma.**

Certain queries/clarifications have already been sought by this Court and in this regard some more time has been sought on behalf of prosecution.

Accordingly, case is now adjourned to 17.10.2020 for clarifications.

A scanned signed copy of this order is being sent to Sh. Surender


29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608, CBI
Rouse Avenue Court
New Delhi
29.06.2020 Avenue Court Complex
New Delhi

CC No. 02/2019

ECIR/01/NGSZO/2015

**Directorate of Enforcement Vs. M/s B.S. Ispat and Ors.
U/s. 3 & 4 PMLA, 2002**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO AD Rajesh Nair**

Certain queries/clarifications have already been sought by this Court and in this regard some more time has been sought on behalf of prosecution.

Accordingly, case is now adjourned to 17.10.2020 for clarifications.


A scanned signed copy of this order is being sent to Sh. Surender


29/06/2020
SHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

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The present order has been dictated on phone to Steno Hukam Chand.


29.06.2020
(Bharat Parashar)
Special Judge, (PC Act)
(CBI) Court No. 608
Rouse Avenue Court
New Delhi
29.06.2020 New Delhi
Special Judge, (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

New CC No. 13/19 (Old CC No. CRC No. 20/18)

ECIR/02/HIU/2013

Directorate of Enforcement Vs.

M/s JLD Yavatmal Energy Ltd & Ors

**U/s. Section 45 of Prevention of Money Laundering Act (PMLA), 2002 for
offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

29.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K.

Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

AD Sh. S.K. Panda for Enforcement Directorate.

Certain queries/clarifications have already been sought by this Court and in this regard some more time has been sought on behalf of prosecution.



29/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Accordingly case is now adjourned to 17.10.2020 for clarifications.

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A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI) Court No. 608 BI
Rouse Avenue Court
New Delhi
29.06.2020
Room No. 608, 6th
Rouse Avenue Court Complex
New Delhi